

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 65 of 2012 & I.A. No. 130 of 2012

Dated: 3rd July, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

M/s. Shah Alloys Ltd. Appellant (s)

Versus

G.E.R.C. & Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Shikha Ohri

Counsel for the Respondent (s) : Mr. M.G. Ramachandran
Ms. Swapna Seshadri
for 2 and R-5.

ORDER

Learned counsel for respondent nos. 2 and 5 seeks time to file reply. Accordingly, the matter is adjourned to 31st July, 2012. In the mean while respondent nos. 2 and 5 are directed to file reply on or before 20th July, 2012 with copy to the other side. Appellant is at liberty to file its rejoinder on or before 27th July, 2012 with copy to the other side.

List on **31st July, 2012.**

(V.J. Talwar)
Technical Member

(Justice P.S. Datta)
Judicial Member

